

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court 2**

TP 225 of 2019 [CP 65 of 2019]

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2021**

Name of the Company: Priyadarshan Garg
V/s
Lakshya Realties Pvt Ltd & Ors

Section 248(8) r.w 271(d) & 271(e) of Co.Act,2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER
(through video conferencing/physical)

Mr. Shekhar Sharma, Advocate appeared on behalf of Petitioner along with Ms. Snehi Shah, Advocate.

The Registry as well as the Petitioner is directed to issue notice to the Respondent as well as the ROC.

List the matter on 22.04.2021



CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 12th day of March, 2021



MANORAMA KUMARI
MEMBER JUDICIAL